

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.383/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.02.01.2020/NCLAT/UR/08**

**In the matter of:**

SREI Infrastructure Finance Ltd. .... Appellant

Versus

Suhani Trading & Investment  
Consultants Pvt. Ltd. & Anr. .... Respondents

Appearance: Ms. Akanksha Kaushik, Advocate the Appellant.

**27.01.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 02.01.2020 and the Office after scrutiny of the Memo of Appeal, on 03.01.2020, intimated the defects to the Appellant and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 23.01.2020. It is stated in the Interlocutory Application (IA) that one of the defects pointed out by the Registry was to file original Board Resolution. The Counsel intimated the requirement of the same to the Applicant. The Applicant arranged for the Board Resolution to be sent to the Counsel in New Delhi from Kolkata, but it took some time. Hence, there is delay of 13 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar